

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2801
TO BE ANSWERED ON 3RD AUGUST, 2018**

DE-RECOGNITION OF MEDICAL COLLEGES

2801. SHRI RAGHAV LAKHANPAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has derecognised certain medical colleges for lack of requisite infrastructure and skilled manpower;
- (b) if so, the details thereof during each of the last three years and the current year, State/UT-wise;
- (c) the steps taken/proposed to be taken by the Government to improve the infrastructure including laboratory facilities in the medical colleges including the funds allocated and medical colleges benefited during the said period, State/UT-wise;
- (d) whether the Government has received any proposals from the States/UTs in this regard; and
- (e) if so, the details thereof and action taken thereon, State/UT-wise?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): As per Section 19 of Indian Medical Council Act, 1956, the Central Government on receipt of a representation from the Medical Council of India (MCI) to the effect that the staff, equipment, accommodation, training and other facilities for instruction and training provided in such University or Medical Institution or any College or other Institution affiliated to that University, do not conform to the standards prescribed by the Council, may after due procedure and by notification in the official Gazette declare that the qualification offered by such institute shall be a recognized qualification only when granted before a specified date. In other words, the recognition granted to a College/qualification stands withdrawn after the specified date. During the last three years, the Ministry has not withdrawn recognition of any College/qualification.

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(c) to (e): As per the Provisions of Indian Medical Council (IMC) Act 1956 and Regulations made there under, permission for establishment of a Medical College is granted initially for a period of one year. The permitted medical colleges have to get yearly renewal permission till the first batch of students appear in final year examination and the course is recognized. For this purpose the MCI conducts yearly inspection of the colleges and makes its recommendation to the Central Government. Colleges found deficient in terms of faculty, residents, clinical material and other facilities for proper functioning of medical college and for offering minimum standard of medical education are not given renewal permission/recognition.

It is for the respective State Government or for the Trust, Society or Company which has established the Medical College to provide necessary funds for ensuring required infrastructure etc.

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